

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-104
IA-581/2021 in
IB- 910/(ND)/2020

IN THE MATTER OF:

Avon Ispat & Power Ltd
Vs.

Hema Engineering Industries Ltd

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 17.8.2021

CORAM:

SHRI. P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Appellant : for Resolution Professional (Corporate Debtor): Mr Vishal
Ganda, Advocate and Mr. Anand Singh Sengar, Advocate

For the CD/respondent :


ORDER

IA-581/2021 :

Heard the submissions made by the Counsel for the Operational Creditor. The Counsel for the Operational Creditor has submitted that the Corporate Debtor – Hema Engineering Industries Limited is already subjected to CIRP and the Resolution Professional of the Corporate Debtor was also present at the time of virtual hearing of the matter. The Resolution Professional has submitted that in Company Petition IB-900/ND/2020 (P.R. Rolling Mills Private Limited vs. Hema Engineering Industries Limited), the date of commencement of CIRP is 5th April, 2021.

Therefore, the IA No.581/2021 has now become infructuous and the main Petition stands **dismissed as withdrawn.**


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRAŠAD)
MEMBER (JUDICIAL)

Surjit